

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) No. 148 of 2019**

**IN THE MATTER OF:**

**Ms. M.Nandana Reddy**

**.....Appellant**

**Vs.**

**Sri Lakshmi Narasimha Mining Co. Pvt. Ltd. & Ors.**

**.....Respondents**

**Present :**

**For Appellant: Attendance not marked**

**For Respondents: Mr. Sudipto Sarkar, Senior Advocate, Mr. Jayant Mehta, Ms. Sayaree Basu Malik, Ms. Surbhi Limaye, Ms. Vaishali, Advocates**

**O R D E R**

**03.07.2019** - Having heard learned counsel for the Appellant and Respondent Nos. 2,3,4 and being satisfied with the ground, delay of 3 days in filing the appeal is hereby condoned. I.A. No. 1960 of 2019 stands disposed of.

Respondent Nos. 2,3,4 have already appeared. No further notice need be issued. They may file reply-affidavit within two weeks. Rejoinder, if any, may be filed by the Appellant within a week thereof.

Learned counsel for the Appellant will serve a copy of paper book on them in course of the day.

Let notice be issued on rest of the Respondents by speed post. Requisite along with process fee be filed by 5<sup>th</sup> July, 2019.

Post the case for 'admission' before appropriate Bench on **6<sup>th</sup> August, 2019.**

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/sk